

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

[CT Cases no. 56171/2016 ASHOK SHARMA Vs. B C CHAUHAN, (New Ashok Nagar)]
[CR Cases no. 7999/2016 STATE Vs. ALLAH NOOR KHAN, FIR no. 223 /2009 (New Ashok Nagar)]
[CR Cases no. 3399/2016 STATE Vs. BIJRJESH KUMAR, FIR no. 541 /2010, PS New Ashok Nagar]
[CR Cases no. 2992/2016 STATE Vs. RAM PARKASH, FIR no. 636/09 /2009, PS Preet Vihar]
[CT Cases no. 47556/2016 RAKESH KUMAR Vs. ANIL KUMAR INGLE, (New Ashok Nagar)]
[CR Cases no. 2397/2016, STATE Vs. VINAY, FIR no. 103 /2013 (New Ashok Nagar)]
[CR Cases no. 10890/2016 STATE Vs. CHANDERKALA MISHRA ETC., FIR NO. 234 /2014, PS New Ashok Nagar]
[CR Cases NO. 6356/2016 STATE Vs. ARMAN, FIR no. 353 /2006, PS Preet Vihar]
[CR Cases No. 3706/2016, STATE VS. GAYATRI ETC. FIR no. 112/2014, PS New Ashok Nagar]
[CT Cases no. 47021/2016, MS BANSAL Vs. PARVEEN KHANDELWAL, (Shakarpur)]
[CR Cases 14308/2016 STATE Vs. ANIKA WALIA, FIR no. 516 /2015, PS Preet Vihar]
[CR Cases no. 1319/2017 STATE Vs. MANOJ ETC, FIR no. 179 /2014 (New Ashok Nagar)]

22.07.2020

Through Video Conferencing

Present: None.

Vide order no. 24/DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi, suspension of the functioning of the Courts in Delhi has been further extended till 31.07.2020.

The case is fixed for evidence and therefore, matter cannot be taken up through VC as directed by the Hon'ble High Court of Delhi.

Matter be put up for evidence on 24.09.2020.

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ACMM (EAST)/KKD/22.07.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No. ED-PV-000281

PS Preet Vihar

State Vs. Not Known

22.07.2020

Through Video conferencing

An application for release of mobile (Make Realme-5) on superdari.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Mohd. Dilshad, Id. Counsel for applicant through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said mobile be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 7,000/- to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

: 2 :

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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ACMM (EAST)/KKD/22.07.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

[CT Cases 2409/2017, ANIL KUMAR SINGHAL Vs. M/S SUPREME STRUCTURE PVT. LTD. AND OTHERS (Preet Vihar)]

22.07.2020

Through Video Conferencing

Present : None.

Naib Court HC Manoj from PS Preet Vihar.

Vide order no. 24/DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi, suspension of the functioning of the Courts in Delhi has been further extended till 31.07.2020.

HC Manoj has informed that as per the directions of the court, FIR no. 134/2020 has already been registered on 14.07.2020 and investigation has also been started.

In these circumstances, **File be consigned to Record Room** with directions that file shall be taken up again as and when, Final Report is filed by the IO/police in the said FIR.

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ACMM (EAST)/KKD/22.07.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

[CR Cases 5321/2016, STATE Vs. BHAGAT SINGH GUPTA ETC., FIR no. 140 /2008 (PS Preet Vihar)]

22.07.2020

Through Video Conferencing

Present : Ld. APP for the State.

Accused absent.

Vide order no. 24/DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi, suspension of the functioning of the Courts in Delhi has been further extended till 31.07.2020.

Matter in the cause list is shown at the stage of final arguments. However, perusal of the record would show that matter is at the stage of arguments on charge.

Reader has informed that he could not find any vakalatnama on record and therefore, no intimation could be given to the counsel for the accused persons.

In these circumstances, the matter is adjourned.

Matter be listed for arguments on charge on 12.10.2020. Notice be also issued to the IO for the date fixed as per the previous order.

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ACMM (EAST)/KKD/22.07.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

[CT Cases 51850/2016, NEETU ARORA Vs. RITU SHARMA
(Preet Vihar)]

22.07.2020

Through Video Conferencing

Present : Sh. Sanjay Shah, Id. Counsel for the complainant.

Vide order no. 24/DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi, suspension of the functioning of the Courts in Delhi has been further extended till 31.07.2020.

Ld. Counsel submits that there are other matters also, which are connected with the present matter and those matters are also pending in this court. Ld. Counsel seeks time for arguments in the present case and he has requested for putting all the matter on one date.

At request, the matter is adjourned.

Be listed for arguments on 19.08.2020. Date as per convenience of Ld. Counsel.

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(DINESH KUMAR)
ACMM (EAST)/KKD/22.07.2020

IN THE COURT OF A.C.M.M. -EAST KKD DELHI

[CT Cases 2284/2019, PARVEEN KUMAR Vs. PARVEEN KUMAR JAIN AND ANR.]

22.07.2020

Through Video Conferencing

Present : Sh. Akash Vajpai, Id. Counsel for the complainant.

Vide order no. 24/DHC/2020 dated 13.07.2020 of Hon'ble High Court of Delhi, suspension of the functioning of the Courts in Delhi has been further extended till 31.07.2020.

Ld. Counsel seeks time to file written submissions on E-mail ID of the court. Time granted.

At his request, matter is adjourned.

Be listed for arguments on 23.07.2020.

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ACMM (EAST)/KKD/22.07.2020